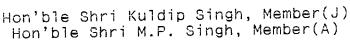
## CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.978/1998

New Delhi, this 28th day of November, 2000



Harshvardhan Sharma 109, New Alok, Near Kalson Factory

.. Applicant

(By Ms. Ritu Jain, Advocate)

Meerut Road, Hapur-245101

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versus

Govt. of NCT of Delhi, through

- Chief Secretary
   Sham Nath Marg, Delhi
- Director of Education
   Old Secretariat Building, Delh ... Respondents

(By Mrs. Jasmine Ahmed, \*Advocate)

ORDER(oral)

By Shri Kuldip Singh

The applicant in this OA is seeking directions to respondents to consider his eligibility for appointment to the post of TGT (Natural Science) accordance with t.he in {TGT(NS), for short} advertisement dated 21.1.97. Applicant claims that response the aforesaid advertisement he applied for the post of TGT(NS) as he is possessing the requisite qualification required for the post in terms of the advertisement. He appeared in the recruitment cell on 23.9.97 and got verification of all the original documents done. However when the respondents the names of the selected candidates, his name was not included in the said list. Though he made several representations he has not received any Therefore he has filed the present OA.

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- 2. Respondents in their counter affidavit have stated that the candidature of the applicant was rejected as it was not covered under existing R/Rules of TGT, i.e. he did B.Sc.(Agri) whereas in the R/Rules, agriculture is not a main subject for TGT(NS) category. As per the R/Rules, 1997 for the post of TGT (NS) a candidate should possess a degree or equivalent from a recognised university securing 45% marks in Physics, chemistry, biology, botany and zoology. Since the applicant has done B.Sc.(Agri) his candidature does not cover under the provisions of R/Rules, 1997.
- 3. Applicant has also filed rejoinder stating that in the R/Rules of 1993, agriculture is prescribed to be one amongst the main subjects whereas in advertisement agriculture is not included in the category of main subjects at all. He has also cited the judgement dated 2.6.97 in OA No.1238/96 in which direction was given to the respondents for reviewing the eligibility of the applicant therein for appointment to the post of TGT(NS) in accordance with the post of TGT(NS) in accordance with the post of TGT(NS) on the same analogy.
- 4. We have heard the learned counsel for the parties and perused the records.

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- 5. The main relief asked for by the applicant is that he may be considered for appointment in accordance with the R/Rules issued by the respondents in 1993. However we find that in the R/Rules of 1997, agriculture is not the main subject for TGT(NS). It clearly states that a candidate should have passed Bachelor Degree from a recognised university in two school subjects, of which atleast one out of the following, viz. English, Maths, chemistry, zoology, botany etc. at elective level and there is no mention of agriculture. We have also gone through the judgement cited by the applicant but we find is not applicable to the case of the applicant.
  - News which is at page 13 of the OA, in the column of Essential qualification, Degree of B.Sc.(Agr.) is conspicuously missing, which shows that the qualifications of the applicant are not even in confirmity with the advertisement. Hence the applicant has no case to ask for being considered even in accordance with the advertisement as it has been prayed.
  - 7. Hence we find that the OA has no merits and the same is liable to be rejected. We do so accordingly. No costs.

(M.P. Singh) Member(A)

Kuldip Singh)
Member(J)

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